

DIVISION BENCH

ITEM NO.102

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.455/ALD/2019

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 12th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	PUNJAB NATIONAL BANK V/S M/S SIMBHAOLI SUGARS LTD
UNDER SECTION	7 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Ashok Bhatnagar, Adv. : *For the Financial Creditor/ PNB*

Sh. Krishnendu Dutta, Sr. Adv. assisted by : *For the Corporate Debtor*

Sh. Rohan Gupta, Adv.

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** The present petition has been filed U/s 7 of the Code. By virtue of an order dated 11.07.2024 passed by this Adjudicating Authority in CP (IB) No.331/ALD/2018, the CIRP against the same very Corporate Debtor namely M/s Simbhaoli Sugars Ltd., has already been initiated.
- 2.** In view of this, the present matter has become infructuous.
- 3.** The Financial Creditor, however would be at liberty to file its claim before the IRP/ RP as the case may be, in accordance with law. It is also made clear that in any eventuality, if the CIRP initiated in CP (IB) No.331/ALD/2018 does not continue, or does not survive any longer, the present Financial Creditor would be at liberty to revive the same.
- 4.** With the liberty granted as stated above, the present CP (IB) No.455/ALD/2019 stands disposed off as having become infructuous.

-Sd-

**(Ashish Verma)
Member (Technical)**

12th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**